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The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st January 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. V OF 1962.

(*First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 7th February 1962.*)

An Act to amend the Saurashtra Local Development Fund Act, 1956, as in force before the commencement of the Bombay Local Boards (Extension to Saurashtra and Kutch areas and Amendment) Act, 1959 and to amend the Bombay Local Boards Act, 1923, for certain purposes.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Saurashtra Local Development Fund and Bombay Local Boards Acts (Gujarat Amendment) Act, 1961. Short tit

Sau. Act XXVI of 1956. Bom. VII of 1960. 2. In the Saurashtra Local Development Fund Act, 1956, as in force before the commencement of the Bombay Local Boards (Extension to Saurashtra and Kutch areas and Amendment) Act, 1959, in section 3 after the words and figures "with effect from 1st August 1956" the words and figures "upto the end of July 1959" shall be deemed always to have been inserted. Amendme of section of Sau. A XXVI 1956.

Bom. VI of 1923. 3. In the Bombay Local Boards Act, 1923, section 144, shall have effect as if clause (2) thereof had never been enacted. Amendmen of section 1 of Bom. V of 1923.